

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

1. IA/1080/2023 IN C.P. (IB)/1195(MB)2022

**IN THE MATTER OF**

Piramal Capital & Housing Finance Limited

Vs

Mr. Deepak Madhusudan Sane

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 02.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Aashdin Chivaiwala (PH)

For the Respondent:

---

**ORDER**

The Ld. Counsel for the Petitioner submits that in view of the fact that the Personal Guarantor has passed away. Therefore, he does not wish to press the present petition. In view of the request made, the present Company Petition is **disposed of as having been withdrawn.**

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)